

**RE. OATH-TAKING BY MEMBERS
VIS-A-VIS ISSUE OF NOTIFICA-
TION BY LAW MINISTRY**

SHRI M. KALYANASUNDARAM (Tamil Nadu); You permitted me to raise a point . . .

SHRI A. G. KULKARNI (Maharashtra): I want to make a submission. You must take your seat. Then only I can do it.

SHRI M. KALYANASUNDARAM: Mr. Chairman, you permitted me to raise a point of order . . .

SHRI A. G. KULKARNI: Unless you sit, how can I make my submission?

SHRI M. KALYANASUNDARAM: Sir, I am on a point of order. The newly elected Members of this House appeared with the certificate of the Election Commission for taking oath. But they were not given oath on the plea that the Law Ministry has not issued the notification . . .

MR. CHAIRMAN: May I inform the hon. Member . . .

SHRI M. KALYANASUNDARAM: Sir, let me make my submission . . .

MR. CHAIRMAN: When I am standing, you should resume your seat. I have told you that this is very important. You cannot speak when I am standing. If you have any such complaint you must bring it to my notice. This is not a point of order on the conduct of business of the House. Please read the rules on point of order. Point of Order are on the conduct of the business of the House, and not on any ancillary matter. I would not enter into an argument.

**RE. CHAIR'S RIGHT TO ORDER
ANY PART OF PROCEEDINGS OFF
RECORD—contd.**

SHRI A. G. KULKARNI; Sir, I have to submit something in this regard. I will submit if you allow me. Sir, a reference was made here to the decision by the Vice-Chairman, whoever he was, and I was not there.

The decision by the Vice-Chairman is to direct the Reporters not to take down. Sir, with respect to the colleagues in the Opposition, I would like to say that this is the usual practice to control the House and wherever it is possible, this is always done. In this, Sir, the Vice-chairman is not going beyond either the rules or the conventions.

MR. CHAIRMAN: That is right. I have already ruled that whatever be the ruling of the Vice-Chairman in my absence, it will always have my support because he has to conduct the House and I am not there to advise him or to control him or to do any of those things. Otherwise, the business of the House will become nugatory. Now, Papers to be laid on the Table of the House. Yes, Mr. Pranab Mukherjee.

PAPERS LAID ON THE TABLE

**I. Audit Report on the Accounts of the
Coffee Board Bangalore, for General
Fund (1977-78) and Pool Fund (1976-77)
and related paper.**

**II. Report and Accounts (1978-79) of the
Silk and Rayon Textiles Export
Promotion Council Bombay and Related
Paper.**

**श्री शिव चन्द्र झा : सभापति जी, मेरा
प्वाइंट ऑफ आर्डर है . .**

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE); Sir. I beg to lay on the Table: —

I. A copy (in English and Hindi) of the Audit Report on the Account* of the Coffee Board, Bangalore, for General Fund (1977-78) and Pool Fund (1976-77), together with a statement giving reasons for the delay in laying the document. [Placed in Library. See Nos. LT-928/80 and LT-957/80].

II. A copy (in English and Hindi) of the Twenty-fifth Annual Report and Accounts of the Silk and Rayon